

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/020/1518/2014
Date of Order : 07-06-2018

Between :

Smt.G.Murali Manjari @ Mangari,
W/o Sri G.Raghu, Hindu, aged 45 years,
OS (Adhoc), r/o Quarter Plot No.195, Sector-II,
M.V.P.Colony,Visakhapatnam.Applicant

AND

1. The Union of India, rep. by its General Manager,
East Coast Railway, Bhuvaneswar, Orissa State.
2. The Divisional Railway Manager,
East Coast Railway, Waltair, Visakhapatnam.
3. The Divisional Personnel officer,
East Coast Railway, Station Road,
Waltair, Visakhapatnam.Respondents

Counsel for the Applicant: Dr. P. B. Vijaya Kumar

Counsel for the Respondents : Mrs. A. P. Lakshmi, SC for Rlys

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

No representation for the applicant even though the matter is posted
under the caption 'FOR DISMISSAL'. Mrs. A. P. Lakshmi, learned Standing
Counsel for Respondents present.

2. In view of the above, the OA is dismissed for non prosecution. No

order as to costs.

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 7th June, 2018.
Dictated in Open Court.

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